

2. None appeared on behalf of the Assessee before us at the time of virtual hearing. However, the assessee's A.R. vide his letter dated 19.01.2022 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020 against the penalty order and the case has been finalized by the PCIT, Delhi-4 after depositing full and final demand in dispute and accordingly, the Form-5 dated 09.11.2021 has been issued by the PCIT, Delhi -4.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee's A.R. for withdrawal of the aforesaid appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced on conclusion of Virtual Hearing on 28th January, 2022.

Sd/-

(AMIT SHUKLA)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
PRESIDENT

SRB

Copy forwarded to: -

1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar, ITAT, DELHI BENCHES